

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 119/94.

Date of Order: 15-2-94.

Between:

G.v.Murali. ✓

.. Applicant.

and

The Senior Superintendent of Post Offices,
Chittoor Division, Chittoor, Chittoor Dist. ✓

.. Respondent.

For the Applicant: Mr.P.Gangaiah Naidu, Advocate

For the Respondents: Mr.N.v.Raghava Reddy, Addl.CGSC. ✓

CORAM:

THE HON'BLE MR.JUSTICE v.NEELADRI RAO : VICE-CHAIRMAN
AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

If any appointment is going to be issued notification dt. 3-1-94, the same will be subject to the result of the this OA and the said fact has to be mentioned in the order of appointment if it is going to be issued.

Post it on 1-3-1994. ✓

A. R. L.
16-2-94
Deputy Registrar (J) C.C.

To

1. The Senior Superintendent of Post Offices,
Chittoor Division, Chittoor, Chittoor Dist. ✓
2. One copy to Mr.P.Gangaiah Naidu, Advocate, Plot No.85,
SBI Officers Colony, Moosarambagh, Hyd. ✓
3. One copy to Mr.N.v.Raghava Reddy, Addl.CGSC.CAT.Hyd. ✓
4. One spare copy. ✓

pvm

*At all
for 16-2-94*

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. S. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. P. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 15-2-1994.

ORDER/JUDGEMENT:

M.A./R.A/C.A. No.

in

O.A.No. 119/94

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed. post on 11/3/94

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

